

Fending project proposals of Andhra Pradesh

1507. SHRIMATI RENUKA CHOWDHURY: Will the PRIME MINISTER be pleased to state:

(a) what is the number of project-proposals from Andhra Pradesh presently pending with the Ministry of Planning for approval;

(b) since when are these been pending; and

(c) what are the reasons for delay in taking a decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a), to (c) The position regarding pendency of project proposals from Andhra Pradesh is indicated below: —

(i) The Manjira Water Supply Scheme (Phase III) for augmentation of drinking water supply to the twin cities of Hyderabad and Secunderabad was referred by the Ministry of Urban Development to the Planning Commission for formal clearance in February, 1986. That Ministry has been requested in March, 1986 to clarify certain details regarding financial provision in the State Plan. It is learnt that the Ministry of Urban Development wrote to the State Government on 24th March, 1986 requesting them to clarify the points raised by the Planning Commission¹; some more points from their side to modify the Project Report. However no reply was received from the State Government.

Again on 26.5.86 another letter was written by the Ministry of Urban Development to expedite the matter, and no reply has so far been received from the State Government.

(ii) Buggavanka Reservoir Scheme was discussed at the meeting

of the Advisory Committee on Irrigation, Flood Control and Multi-purpose projects held on 3.9.1984 and was considered acceptable subject to the State Government obtaining clearance from the forest angle furnishing certain clarifications regarding design flood and making provision for rehabilitation of oustees etc. The matter is pending with the State Government.

Relaxation of Educational Qualifications for Experienced Government Employees for Promotions

1508. SHRI SURAJ PRASAD: Will the PRIME MINISTER be pleased to state;

(a) whether Government have made provisions to relax the educational qualifications at the time of promotions for those Central Government Employees who have completed 15 to 20 years' of service and if so, what are the details thereof; and

(b) whether there is any such rule under which a Class IV or Class HI employee who enters into service with matriculation qualification and had completed more than 15 years of service could be considered for next promotion, for which graduation is the minimum qualification and if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI BIREN SINGH ENGTE): (a) Educational qualifications are not generally insisted upon in the case of promotion to posts of non-technical nature; but for scientific and technical posts, these are insisted upon, in the interest of administrative efficiency, at least in the case of senior Group 'A' posts in the scale of Rs. 1100—1600 and above.

(b) There is no such general rule. Instructions, however, exist to the effect that for appointment to any reserved vacancy in Group 'C' posts, a matriculate Ex-Serviceman (in ch*)-

ding ex-serviceman who has obtained the Army Special Certificate at Education or the corresponding Certificate in the Navy or the Air Force), who has put in not less than 15 years of service in the Armed Forces of the Unions may be considered eligible for appointment to the post for which the essential educational qualification prescribed is graduation and where:—

- (i) work experience of technical or professional nature is not essential; and
- (ii) though non-technical professional work experience is prescribed as essential yet the appointing authority is satisfied that the ex-serviceman is expected to perform the duties of the post by undergoing on the job training for a short duration.

These instructions are applicable only for the purpose of direct recruitment and not for promotion.

Commissioning of Ordnance Factory at Medak

1509. SHRIMATI RENUKA CHOWDHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether the proposed ordnance factory at Medak in Andhra Pradesh has since been commissioned; and
- (b) if not what is the progress of the construction thereof and by when it is likely to be commissioned?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM): (a) and (b) The Ordnance Factory at Medak is yet to be commissioned. The implementation is progressing according to the schedules drawn up in consultation with the collaborators. The progress is being closely monitored.

It would not be in the national interest to disclose further details.

Supply of Disembarkation and Embarkation Cards in Indian Languages

1510. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Disembarkation and Embarkation cards (required to be filled in by the passengers of Air India) are supplied in English only and not in Hindi or any other Indian language;
- (b) if so, what are the reasons therefor;
- (c) whether Government propose to get the above cards printed in Hindi and other Indian languages; and
- (d) if so, by when?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) Yes, Sir.

(b) These cards are meant not only for Indians but also for foreign nationals. These are being printed in English language as English is the most widely known language amongst the foreigners who form a very sizeable proportion of these passengers.

(c) and (d) There is no such proposal before the Government.

Indian Participation in International Efforts in Nuclear Safety

1511. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government of India are participating in any international effort to discuss and devise safety measures on nuclear energy; and
- (b) if so, what are the details thereof?